

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 9544/2022

(Arising out of impugned final judgment and order dated 22-09-2022 in TRPCR No. 52/2022 passed by the High Court Of Kerala At Ernakulam)

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Petitioner(s)

VERSUS

THE STATE OF KERALA &amp; ORS.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.152661/2022-EXEMPTION FROM FILING O.T.)

Date : 21-10-2022 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI  
HON'BLE MR. JUSTICE C.T. RAVIKUMARFor Petitioner(s) Mr. R. Basant, Sr. Adv.  
Mr. K. Rajeev, AOR  
Ms. Niveditha R. Menon, Adv.  
Mr. Aditya Verma, Adv.For Respondent(s) Mr. Mukul Rohtagi, Sr. Adv.  
Mr. Siddhartha Dave, Sr. Adv.  
Mr. Philip T. Varghese, Adv.  
Mr. Sujesh Menon, Adv.  
Ms. Ranjeeta Rohatgi, Adv.  
Ms. Pragya Baghel, Adv.  
Mr. P. Vamshi Rao, Adv.  
Ms. Ranjeeta Rohatgi, AORUPON hearing the counsel the Court made the following  
O R D E R

We find no ground to interfere with the impugned order passed by the High Court. The Special Leave Petition is, accordingly, dismissed.

Pending interlocutory application(s), if any, is/are disposed of.

(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS(MATHEW ABRAHAM)  
COURT MASTER